

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 407-JK (LD) of 2024

DATED:- 04 - 01 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 04.01.2024

No:- LAW-OIC/1/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Chief Prosecuting Officer For Spl. Director General CID Jammu.
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

Reyaz Ali Bhat
04.01.24

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No.407 -JK(LD) of 2024 dated 04.01.2024

S. No.	Title of the case	OIC
1	WPC No. 2882/2023 titled Ghulam nabi Bhat Vs Union of Indai and Ors	Sh Murtaza Ahmad, DYSP PID NO. EXK 952273 of CID CI Kashmir
2	WPC No. 3453/2023 titled Elham Aijaz Vs Union of India and Ors	
3	WPC No. 3501/2023 titled Irshad Hussain Bhat Vs Union of India and ors	
4	WPC No. 3454/2023 titled Altaf Hussain Dar Vs UT of J&K and Ors	
5	FIR No. 93/2014 U/S 289/304-A RPC of PS Chatroo titled State Vs Mohd Ashraf.	Sh. Sajad Khan, Dy. SP (DAR), Kishtwar
6	FIR No. 474/2018 U/S 8/15 NDPS Act of PS Udhampur titled State Vs Showket Ali.	Sh. Gurmeet Singh, Dy.SP Headquarter PS Udhampur
7	MOHAMMAD RAFIQ LONE V/s U.T of J&K AND OTHERS in OA NO. 451/2022.	Shri Farhan Jehanzeb Naqash, Dy. S.P (Personnel) PHQ, J&K,
8	FIR No. 404/2017 U/S 8/15 NDPS Act of PS Udhampur titled State Vs Davinder Singh	Sh. Gurmeet Singh, DySP Headquarter PS Udhampur
9	FIR No. 15/2019 US 8/15 NDPS Act of PS Kud titled State Vs Avtar Singh.	Sh. Tahir Amin Sheikh, SDPO Chenani
10	FIR No. 113/2014 U/S 8/15 NDPS Act of PS Batote titled State Vs Mohammad Shabir and another	Sh. Om Prakash DySP Hqrs Ramban

